## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP 4-A in TP No. 4/397-398/NCLT/AHM/2016 (New) C.A 228/2009 in C.P. No. 98/397-398/CLB/MB/2009 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018

Name of the Company:

Jyotsnaben P. Patel

V/s.

Mohanlal Hargovindas Bidi Udayog Pvt. Ltd.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. Adityr Bihani with Any K Breved. 2. Advocat

Respondent 1,2 la

## ORDER

None present for Petitioner. Learned Advocate Mr. Aditya Bihnani i/b Learned Advocate Mr. Anuj Trivedi present for Respondents No. 1, 2 and 4.

Respondents Counsel represented that there is Section 10F appeal is pending before Hon'ble High Court of Madhya Pradesh and stay order is in force.

Parties are directed to file copy of the High Court.

List the matter on 26.03.2018.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 9th day of February, 2018.